

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:6826
ANSWERED ON:11.05.2005
ALLEGED ONLINE CRIMES
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Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

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- (a) whether it has come to the notice of the Government regarding alleged online crimes being committed;
- (b) if so, the details in this regard;
- (c) whether any international racket has been found to be involved in the said crimes;
- (d) if so, whether the Government has conducted any inquiry into the same;
- (e) if so, the outcome thereof; and
- (f) the regulatory steps taken/likely to be taken by the Government in this regard?

Answer

MINISTER OF STATE FOR COMMUNICATIONS AND INFORMATION TECHNOLOGY(DR. SHAKEEL AHMAD)

(a): Yes, Sir.

(b): The number of online cyber crimes registered by CBI and by the National Crimes Record Bureau for the year 2003 are as follows:

No. of online cases registered by CBI	:	26
No. of cyber crimes cases registered under the IT Act (in various States)	:	56
No. of cyber crime cases registered under the IPC Section (in various States)	:	348

(c), (d) and

(e): In some of the cases involvement of international racket has come to the notice of CBI. Chargesheets have been filed.

(f): The Government has conducted several awareness and training programmes on cyber crimes for Law Enforcement Agencies including those on the use of Cyber Forensics Software packages and the associated procedure with it to collect digital evidence from the scene of crime. Special training programmes have also been conducted for Judiciary to train them on the Techno-legal aspects of cyber crimes and on the analysis of digital evidence presented to them.

Moreover, a number of steps have been taken by the Government to fight cyber crimes. It is a coordinated effort on the part of several agencies in the Ministry of Home Affairs and in the Ministry of Communications and Information technology on an on going basis. The fight against cyber crimes involves Law Enforcement Agencies such as the Central

Bureau of Investigation, Intelligence Bureau, State Police organizations and other specialized organizations such as the National Police academy and the Indian Computer Emergency Response Team (CERT-In). CERT-In has a role in developing appropriate Security Guidelines and other best practices to advise the Systems Administrators of computer systems and networks all over the country to implement them so as to avoid the systems from being attacked by the hackers and other criminals. In the event of systems being attacked, CERT-In helps the victim organizations recover their systems from the computer security incidents so as to make them operational at the earliest. Cyber Forensics is an emerging discipline which helps the Law Enforcement organizations collect evidence from the scene of crime. The legal framework for fighting cyber crimes is a part of the Information Technology Act, 2000. Central Bureau of Investigation and other police organizations have set up Cyber Crime Cells with police officers who have been specially trained in cyber forensics and also on IT security matters.

